GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3344 ANSWERED ON:30.08.2013 NATIONAL COMMISSION FOR WOMEN .PROF Yadav Shri Ranjan Prasad

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of composition of National Commission for Women (NCW) and its aims and objectives;
- (b) the number of cases registered and disposed off by NCW during each of the last three years and the current year regarding harassment and offences against women, State/UT-wise;
- (c) the number of cases pending with NCW for more than one year, two years, there years and beyond three years, State/UT-wise; and
- (d) the reasons for such pendency and corrective steps taken/ proposed to be taken by the Government in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a): National Commission for Women (NCW) comprises a Chairperson, five members and a Member Secretary. The NCW strives towards enabling women to achieve equality and equal participation in all spheres of life by securing her due rights and entitlements through suitable policy formulation, legislative measures, effective enforcement of laws, implementation of schemes/policies and devising strategies for solution of specific problems/situations arising out of discrimination and atrocities against women. The main task of the Commission is to study and monitor all matters relating to the constitutional and legal safeguards provided for women, to review the existing legislations and suggest amendments, wherever necessary. It also looks into the complaints and take suo moto notice of the cases involving deprivation of the rights of women in order to provide support, legal or otherwise, to helpless women. The Commission also monitors the proper implementation of all the legislations made to protect the rights of women so as to enable them to achieve equality in all spheres of life and equal participation in the development of the nation.
- (b): The State/UT-wise details of complaints received and disposed of by NCW during the last three years and the current year are at Annex-I.
- (c): The details of cases pending with NCW are at Annex-II.
- (d): The case registered with NCW have to be disposed off after a logical conclusion as per the requirement of the case. The Government monitors the pendency of the cases with National Commission for Women and a monthly report is called from NCW regarding the disposal of cases.